

©
കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 നവംബർ 14 14th November 2017	നമ്പർ } No. } 2479
		1193 തൂലാം 29 29th Thulam 1193	
		1939 കാർത്തികം 23 23rd Karthika 1939	

GOVERNMENT OF KERALA
Law (Legislation-B) Department
NOTIFICATION

No. 22971/Leg.B1/2017/Law.

14th November, 2017.
Dated, Thiruvananthapuram, 29th Thulam, 1193
23rd Karthika, 1939.

The following Ordinance promulgated by the Governor of Kerala on the 14th day of November, 2017 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.

ORDINANCE No. 23 OF 2017

THE TRAVANCORE-COCHIN HINDU RELIGIOUS INSTITUTIONS
(AMENDMENT) ORDINANCE, 2017

Promulgated by the Governor of Kerala in the Sixty-eighth Year of the Republic of India.

AN

ORDINANCE

further to amend the Travancore-Cochin Hindu Religious Institutions Act, 1950.

Preamble.—WHEREAS, it is expedient further to amend the Travancore-Cochin Hindu Religious Institutions Act, 1950 (Act XV of 1950) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Travancore-Cochin Hindu Religious Institutions (Amendment) Ordinance, 2017.

(2) It shall come into force at once.

2. *Act XV of 1950 to be temporarily amended.*—During the period of operation of this Ordinance, the Travancore-Cochin Hindu Religious Institutions Act, 1950 (Act XV of 1950) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 to 5.

3. *Amendment of section 10.*—In section 10 of the principal Act, in sub-section (1), for the words “three years”, the words “two years” shall be substituted.

4. *Substitution of new section for section 12.*—For section 12 of the principal Act, the following section shall be substituted, namely:—

“12. *Honoraria for President and members.*—The President and members of the Board shall be entitled to receive per mensem, such honoraria and sitting fees, as may be fixed by the Government from time to time, by notification published in the Official Gazette.”.

5. *Amendment of section 71.*—For sub-section (2) of section 71 of the principal Act, the following sub-section shall be substituted, namely:—

“(2) The President and members of the Board shall be entitled to receive per mensem, such honoraria and sitting fees, as may be fixed by the Government from time to time, by notification published in the Official Gazette.”.

P. SATHASIVAM,
GOVERNOR.